## IN THE CENTRAL ADMINISTRATIVE TRIBUNAL PATNA BENCH AT PATNA O.A. No. 420/2006

Date of Order: 03.11.2009

## CORAM HON'BLE MR.JUSTICE ANWAR AHMAD, MEMBER[J]

Ram Chandra pandit, S/o Sonu Pandit, resident of Village- Gopalpur, P.O. - Gyanibigha, P.S.-Sakurabad, Dostt.- Jehanabad.

- By Advocate : Shri S.K. Bariar

- Versus -

Union of India & Ors., .....

Respondents

- By Advocate : Shri R.K. Choubey

## ORDER

Justice Anwar Ahmad, Member[J]:- On the call out of the case, Mr. S.K. Bariar, ld. Counsel for the applicant and Mr. R.K. Choubey, ld. ASC for the respondents appeared.

- 2. Heard the learned counsel for the parties.
- 3. The ld. Counsel for the applicant submits that OA No. 85/2006 filed by Hemant Kumar Singh and OA No.

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90/2006 filed by Pintoo Kumar have been decided by a common order by a Bench of this Tribunal on 05.10.2007 and the case of the present petitioner is similar to these cases. He submits that the same order may be passed in this case also.

- 4. Perused the present OA along with order passed in the aforesaid 2 OAs. The facts of the present case is similar to that of the case of all the applicants in those two OAs.
- 5. As per order dated 12.09.2008 passed in MA No. 315/2008, the operation of the order dated 26.08.2008 terminating the service of the applicant vide Annexure A/1 stands stated. This means that the applicant is continuing the service as Part Time Rest House Attendant. In the aforesaid 2 Oas, which hat been disposed of by a common order, it was ordered that the respondents would consider the case of the applicants when their turn comes under the Department of Posts (Group 'D' Posts) Recruitment Rules, 2002 for their posting in a Group 'D' post.

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Accordingly, the present OA is disposed of with MJame direction to the respondents to consider the case of the applicant when his turn comes under the aforesaid 2002 Recruitment Rules for his posting in a Group'D' post. No costs.

| Manual |
| Anwar Ahmad |
| Member[J]

srk.